

customs in the tribal areas and of the minority communities, it would be difficult to secure effective implementation of any legislation for compulsory registration of marriages.

Ban on contesting Election from more than one Constituency

*745. DR. O.S. RAJHANS :
SHRI BANWARI LAL PU-
ROHIT :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal to put a ban on contesting election from more than one Parliamentary or Legislative Assembly Constituency by a candidate in order to eliminate wastage of huge election funds and also to avoid a constituency remaining unrepresented for quite a long time till a by-election is held; and

(b) if so, the details of the proposal in this regard and if not, the reasons and justifications therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) and (b). Recently the Election Commission has made a proposal that a proviso might be added to section 32 of the Representation of the People Act, 1951 to the effect that "in a general election to the House of the People or to the Legislative Assembly of a State or Union Territory or in simultaneous election to the House of the People and the Legislative Assembly of a State or Union territory or in case of bye elections to the House of the People or Legislative Assembly of a State or Union territory involving two or more seats no person shall be nominated as a candidate for elections to fill more than two seats".

Pesticides Manufacturing Factories

*746. SHRI MOOL CHAND DAGA:
Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the action taken by Government to ensure increased safety and cost effectiveness of pesticides usage at the levels of the Union and the States and with what results;

(b) the number of factories which manufacture pesticides and their production capacity; and

(c) the number of those which are under multi-nationals ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) There are adequate provisions under the purview of Insecticides Act, 1968 and the Rules framed thereunder to ensure safety in use of pesticides to human beings and animals. Before the grant of registration, detailed information on safety aspects is scrutinised by the Registration Committee constituted under Section 5 of the said Act. The enforcement of conditions pertaining to safety in use of pesticides remains the responsibility of the State Governments/ Administrations of Union Territories.

The Central and State Governments are making concerted efforts to educate the farmers about the judicious and need-based application of pesticides to enhance the cost-effectiveness of such an essential input through various Central and State sector plan schemes, the introduction of integrated pest management concept which encompasses use of cultural, mechanical bio-control agents and only essential use of pesticides.

(b) There are 48 units in the organised sector currently engaged in the manufacture of technical grade pesticides with total installed capacity of 99,300 tonnes.

(c) Six of the above are FERA units.

Optimum use of Petroleum Products

*747. SHRI V. SREENIVASA PRASAD :
SHRI M.V. CHANDRASHEKARA MURTHY :

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have set up an Expert Group to evolve a policy for optimum use of petroleum products in the context of shortage of diesel and relatively easy availability of petrol;

(b) if so, what is the composition of the Expert Group ; and

(c) the extent to which the Expert Group will evolve fiscal as well as regulatory measures in bringing the optimum use of petroleum products ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a)

Yes, Sir. The Government have set up an Expert Group to go into the question of optimal use of diesel and petrol in the automotive sector under Indian conditions.

(b) A Statement is laid on the Table of the House.

(c) The Group will examine possibility of replacement of diesel engines by petrol in the case of light commercial vehicles and also suggest licensing policy in regard to manufacture of diesel engines.

Statement

The Expert Group on "Optimal use of diesel and petrol in the automotive sector under Indian condition" consists of :—

1. Joint Secretary Department of Heavy Industry	...	Chairman
2. Director, Oil Coordination Committee	...	Member
3. Industrial Adviser, DGTD	...	Member
4. Representative of Ministry of Shipping and Transport.	...	Member
5. Executive Director Association of Road Transport undertaking.	...	Member
6. President, Association of Indian Automobile manufacturers.	...	Member
7. President, Tractor manufacturers Association	...	Member
8. Director, Automotive Research Association of India	...	Member
9. Director, VRDE	...	Member
10. Representative of All India Motor Transport Congress	...	Member

11.	President, Diesel Engine manufacturers Association.	...	Member
12.	Representative of Advisory Board of Energy	...	Member
13.	Director, Department of Heavy Industry	...	Secretary
14.	Representative of I.I.P. Dehradun.	...	Member
15.	Representative of Petroleum Conservation and Research Association	...	Member
16.	Representative of LCV manufacturers.	...	Member

**Collaboration of Poddars with
Gillette Blades**

*748. SHRI ANANDA PATHAK : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) when the collaboration of Poddars with Gillette blades was approved ;

(b) the reasons for the delay in starting the project; and

(c) when it is expected to start ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). The letter of intent and the foreign collaboration approval were issued to the House of Poddars on the 19th February, 1982. The foreign collaboration agreement was taken on record on the 18th December, 1982. Having fulfilled the conditions stipulated in the letter of intent in regard to import of capital goods in November, 1984 the letter of intent was converted into an industrial licence on the 31st December, 1984. In terms of the Industrial Licence, the company have to establish commercial production by the 30th December, 1986.

**Proposal for Utilisation of Gas by
Maharashtra Government**

*749. SHRI BALASAHEB VIKHE PATIL : Will the Minister of PETROLEUM be pleased to state :

(a) whether it is a fact that Government of Maharashtra has submitted to Union Government detailed proposals for the utilisation of 32 million cubic metre gas per day;

(b) if so, the particulars thereof;

(c) when this request was received; and

(d) the reasons for delay in decision and the time by which it will be taken ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) Details are given in the attached statement.

(c) The request was received from the State Government of Maharashtra in June, 1982.

(d) It has already been decided to use natural gas from Western off-shore area for the production of fertilizers, petrochemicals, etc., which are some of the uses proposed by the Government of Maharashtra.